

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 830 of 2020

IN THE MATTER OF:

Manorama Shandilya & Ors.

....Appellants

Vs

Aashish Gupta

Resolution Professional in the Matter of

Anush Finlease and Construction Pvt. Ltd. & Ors.

....Respondents

Present:

**For Appellants: Ms. Nikshubha Sethi and Mr. Sarthak Mann,
Advocates.**

For Respondents: Ms. Mehak Khurana, Advocate for R-1.

**Mr. Jayant Mehta, Mr. Ishwar Mohapatra and Mr.
Ashish Verma, Advocates for R-2.**

**Mr. Suresh Dutt Dobhal and Ms. Nirmal Goenka,
Advocates for R-3, 4 & 5.**

O R D E R

(Through Virtual Mode)

14.12.2020: I. A. No. 2898 and 2899 have been filed by Appellant Nos. 4 and 3, respectively seeking withdrawal of appeal. In view of the prayer made, the appeal to the extent of Appellant Nos. 3 and 4 is permitted to be withdrawn. Registry is directed to delete the names of Appellant Nos. 3 and 4 from the array of Appellants. Appeal will survive only to the extent of rest of Appellants i.e. Appellant Nos. 1, 2 & 5 to 19.

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Reply affidavits have not been filed by the Respondents. Mr. Jayant Mehta learned counsel representing Respondent No. 2 submits that on medical ground Respondent No. 2 has not been able to file his reply affidavit within the specified time. He prays for extension of time to enable him to file reply affidavit.

In view of the prayer made, we allow extension of time by two weeks to file reply affidavit to Respondent No. 2 and all other Respondents. Short written submissions, not exceeding three pages, supported by relevant case law may also be filed by the parties.

Post the matter 'for admission (after notice)' on **22nd January, 2021**.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

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